

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
Original Application No. 1 of 2023 (SZ)

IN THE MATTER OF

Chandrasekarapuram Panchayat
Rep by its President K. Palanivel
S/o Komali Karuppan,
Chandrasekarapuram Village and Post,
Rasipuram Taluk, Namakkal District.

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Applicant.

Versus

1. Rasipuram Municipality,
by its Commissioner,
Rasipuram Taluk & Post,
Namakkal District- 637 408.

2. Tamil Nadu Pollution Control Board,
by its District Environmental Engineer,
District Collector Office,
Namakkal District- 637 003.

3. The District Collector,
District Collector Office,
Namakkal District- 637 003.

4. Rasipuram Panchayat Union,
By its Block Development Officer
Rasipuram Taluk & Post,
Namakkal District- 637 408.

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Respondents.

STATUS REPORT FILED ON BEHALF OF THE 1st RESPONDENT

I, R. Ashok Kumar, Son of Ranganathan, Hindu aged about 47 years working as Commissioner, Rasipuram Municipality, Rasipuram, do hereby solemnly affirm and sincerely state as follows:

COMMISSIONER,
RASIPURAM MUNICIPALITY.

COMMISSIONER,
RASIPURAM MUNICIPALITY.

1. I am the commissioner of the Rasipuram Municipality, the first respondent herein and well conversant with the facts of the case from the connected files.
2. I submit that I am submitting this report with regard the reliefs sought for the present Application.
3. It is submitted that the Applicant has filed the present Application with regard to the alleged mixing of the sewage Water in the Thattankuttai Lake.
4. This Respondent submits that the work of establishment of the Underground Sewerage System for the Rasipuram Municipal area was started in the year 2013 by the issue of G.O. D No 492 MA & WS department dated 19-09-2013. The Technical sanction was given on 25-07-2014 for the project at an estimate of Rs. 5514.00 Lakhs. Work order was issued on 30-03-2015 to the Contractor M/s VVV Constructions Pvt Ltd, Nesapakkam, Chennai.
5. As per the work order the completion of the work is on 31-03-2021 for the 6 Nos of Lifting Stations and one Sewage Treatment Plant. The total town has been divided into 6 zones and the STP collection system was completed on the following dated for the respective Zones.
6. As per the work order and the contract, the period of maintenance by the contractor is 5 years from 01-11-2021 in respect of Zones IV, V and VI and from 01-04-2021 for Zones I, II, III and V(a) and the STP.
7. The required consent for the establishment and the subsequent operation of the STP has been issued and lastly renewed by order dated 30-08-2022. The said consent is valid till 31-03-2023.

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8. According to the design, the total number of House service Connections is 16, 879 in the Rasipuram town. The work of providing the connections is going on and the said work has now crossed 5487 as on date. The complete households will be covered in the next 6 months.
9. As per the consent and the design of the UGSS, the treated water from the STP is to be discharged on the downstream of the Thattankuttai lake and the required infrastructure has already been created and the presently the treated sewage is being discharged in the downstream of the Lake and it is not reaching the Lake as alleged by the Applicant.
10. Further, it is submitted that the houses that are situated in the Rasipuram Town are being gradually covered and the houses that are not covered are discharging their Grey water in the natural ground surrounding thier houses and this discharge finds its way to the natural courses and depending of the gradient some of the discharged grey water from the houses reaches the Lake.
11. In reference to this discharge from the uncovered houses, the Respondent has directed the contractor to accelerate the rate of provision of the House connections and also this Respondent has appointed a consultant to study the flow of the sewage and suggest ways and means to stop the said grey water reaching the Lake.
12. The Consultant has already started the work of studying the discharge of the grey water and is carrying out the study to suggest means of providing facilities of intercepting the grey water from reaching the Lake and to pump the same to the STP for treatment and discharge till all the houses are covered in the UGSS.

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13. It is humbly submitted that the present report may be treated as an interim report till such time as the consultant who has been appointed to study the problems of the grey water reaching the Thattankuttai Lake and the required DPR is submitted and a project is taken up in this regard.
14. Without prejudice to the above it is submitted that the flow of the domestic sewage from the residences of the area are always flowing in the open areas and the said occurrence is not a new one. Only after the execution of the UGSS system and the STP commencement of operations, the problem of mixing of the sewage has been considerably reduced.
15. This respondent has read the previous proceedings of this Honourable Tribunal in regard to the construction of a Road dividing the Thattankuttai Lake. In this regard it is submitted that this Respondent had nothing to do with the construction of the said road and no such work was carried out by the Rasipuram Municipality. It is understood that the Panchayat itself had constructed the road in order to provide access to some of the houses within the jurisdiction of the Panchayat to the nearby main roads.
16. Further, the Dumping of solid waste has not been done by the Rasipuram Municipality and the entire solid waste that is accumulated in the nearby Compost yard have been removed by carrying out bio-mining and there is no dumping of solid waste in the vicinity of the Lake or even the compost yard. Only the work of processing of the Vegetable and bio-degradable wastes is being carried out in the Micro Compost Centre and there is no discharge of any solid wastes into the Lake on account of the Rasipuram Municipality.

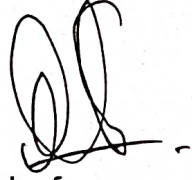
COMMISSIONER,
RASIPURAM MUNICIPALITY

COMMISSIONER,
RASIPURAM MUNICIPALITY

17. This respondent further prays that the present interim report may be taken on file and this Honourable Tribunal may grant 3 months time to this respondent for mitigating and preventing the flow of domestic Grey water to the Thattankuttai Lake. Further is prayed that this Honourable Tribunal may grant sufficient directions to the Applicant as well to cooperate in the prevention of the pollution to the Thattankuttai Lake.

It is therefore prayed that his Honourable Tribunal may be pleased to close the present Original Application No 1 of 2023 and thus render Justice.

Solemnly affirmed on
this the 8th day of
March 2023 and the
deponent has affixed
his signature in my presence


I .GANAPATHY, M.A.,B.L., before me
M.S.No : 722/1986, ADVOCATE,
Standing Council,
Rasipuram Municipality,
Rasipuram Po.,Tk., Namakkal Dt.
Cell : 94421 40906ate, Rasipuram


COMMISSIONER,
RASIPURAM MUNICIPALITY.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 1 of 2023 (SZ)

STATUS REPORT

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)
S.ANBUROSE(76/2020)**

COUNSEL FOR 1ST RESPONDENT.

Cell No. 9940118337